

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

OA No.4084/2018

This the 26th day of October, 2018

Hon'ble Ms.Praveen Mahajan, Member (A)

Har Vansh Kumar, Group 'B' retd. Principal
S/o Shri Beni Ram Sharma
C/o Shri Sudhir Kumar Sharma
Mohalla, Musalmanan, near Old Water Tank
P.O. Khair, Distt.
Aligarh-UP-202138. Applicant

(By Advocate: Shri Mukesh Bhardwaj)

Versus

1. Union of India
Through The Secretary,
Ministry of Human Resource Developmnt
Nirman Bhawan, New Delhi

2. The Director
Central Tibetan School Administration
Department of School Education and Library
Govt. of India,
ESS, ESS Plaza, Community Centre,
Sector-3, Rohini, Delhi. –Respondents

(By Advocate: Shri Piyush Gaur)

ORDER(ORAL)

At the very outset, learned counsel for the respondents, Shri Piyush Gaur submitted that respondent No.2 may not come under the purview of CAT. Learned counsel for the applicant, Shri Mukesh

Kumar Bhardwaj states that in OA-1415/2012 decided on 28.08.2012, similar order in respect of the applicant was entertained by the CAT and also complied with by the respondents. He submits for the moment he would be satisfied if the respondents are directed to decide the representation of the applicant dated 27.02.2018 followed by reminders dated 21.05.2018 and 14.06.2018 by way of an appropriate order, in a time bound manner.

2. In view of limited prayer made by the applicant, the respondents are directed to decide the aforesaid representation of the applicant regarding restoration of full pension to him in terms of Hon'ble Supreme Court's judgment dated 01.09.2016 in appeal No.6048/2010 & 6371/2010, by way of passing a reasoned and speaking order within a period of three months from the date of receipt of a certified copy of this order. It is made clear that nothing has been commented on the merits of the case.

3. O.A. is disposed of at the admission stage. No costs.

**(Praveen Mahajan)
Member(A)**

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